

ANNEXURE – A1**(FORMAT OF AFFIDAVIT OF ASSETS, INCOME AND EXPENDITURE TO BE FILED BY THE BOTH PARTIES)****AFFIDAVIT**

I _____, son of / wife of _____, aged about _____ years, resident of _____, do hereby solemnly declare and affirm as under:

PART - I**PERSONAL INFORMATION RELATING TO THE DEPONENT**

S.No.	Description	Particulars
1.	Name	
2.	Age	
3.	Residential Address	
4.	E-mail Address	
5.	Date of marriage	
6.	Date of separation	
7.	Educational qualifications	
8.	Professional qualifications	
9.	Occupation	
10.	Monthly income (as mentioned at serial no.45)	
11.	Monthly expenditure (as mentioned at serial no.60)	
12.	Whether you are assessed to Income Tax?	
13.	Whether you have sufficient income to support yourself?	
14.	If not, whether you have claimed maintenance from your spouse? If so, how much?	
15.	Whether you are staying at matrimonial home?	
16.	If not staying at matrimonial home, relationship and income of the person with whom you are staying.	
17.	Members of the family: (a) Dependent	

	(b) Non-dependent	
18.	Whether your spouse has claimed maintenance from you? If so, how much?	
19.	Whether you have voluntarily paid or willing to pay maintenance to your spouse? If so, how much?	
20.	Whether you are willing to pay litigation expenses to your spouse? If so, how much?	
21.	Particulars of pending litigation between the parties	
22.	Whether any maintenance order has been passed by any Court? If so, give particulars and attach copy of the order?	
23.	Whether the maintenance is being paid in terms of the aforesaid order? If so, file the statement of maintenance paid upto date	
24.	Expenses incurred on this litigation	
25.	Particulars of the bank account with name and address of the bank for the purpose of payment from or receipt of maintenance, as the case may be	
26.	Name of your counsel and his/her mobile number and e-mail address	

PART - II

RELEVANT INFORMATION RELATING TO THE SPOUSE

27.	Educational and professional qualifications of your spouse	
28.	Whether your spouse was/is earning? If so, give particulars of the occupation and income of your spouse.	
29.	Whether your spouse is staying at matrimonial home. If not, whether he/she is staying at his/her own accommodation or at a rented accommodation? If staying at a rented accommodation, what is the rent being paid by him/her?	
30.	Particulars of the assets and liabilities of your	

	spouse	
31.	Do you have any documents relating to the income, assets and expenditure of your spouse? If so, give the particulars and attach copies thereof?	

PART - III
RELEVANT INFORMATION RELATING TO THE CHILDREN

32.	Children from the marriage with their name and age	
33.	Who has the custody of the minor children	
34.	Name and address of school(s) where the children are studying	
35.	Who is bearing the expenditure of Children's education	
36.	How much expenditure has been incurred on the children's maintenance and children's education from the date of separation till now?	
37.	If the children are in custody of your spouse, whether you have voluntarily paid or willing to pay the expenses for the children's maintenance and education? If so, how much?	
38.	Details of expenditure on children	Amount (in Rs.)
	(i) School/College fees	
	(ii) Crech/Day Care/After school care	
	(iii) Books/Stationery	
	(iv) Private Tutions	
	(v) Pocket Money/Allowances	
	(vi) Sports	
	(vii) Outings/summer camps/vacations	
	(viii) Entertainment	
	(ix) Others	
39.	TOTAL EXPENDITURE (Give monthly expenditure)	

PART-IV
STATEMENT OF INCOME

S.No	Description	Particulars
40.	<p><u>In case of salaried persons:</u></p> <p>(i) Designation</p> <p>(ii) Name and address of the employer</p> <p>(iii) Date of employment</p> <p>(iv) Gross Income including the salary, D.A., commissions/incentives, bonus, perks etc.</p> <p>(v) Perquisites and other benefits provided by the employer including accommodation, cars/other automotive, sweeper, gardener, watchman or personal attendant, gas, electricity, water, interest free or concessional loans, holiday expenses, free or concessional travel, free meals, free education, gifts, vouchers, etc. credit card expenses, club expenses, use of movable assets by employees, transfer of assets to employees, value of any other benefit/amenity/service/privilege and the value of such perquisites and benefits</p> <p>(vi) Deductions from the gross income</p> <p>(vii) Income Tax paid</p> <p>(viii) Net income</p> <p>(ix) Value of stock option benefits if provided by the employer</p> <p>(x) Pension and retirement benefits payable at the time of retirement</p>	
41.	<p><u>In case of self-employed persons:</u></p> <p>(i) Nature of business/profession</p> <p>(ii) Whether the business/profession is carried on as an individual, sole proprietorship concern, partnership concern, company or association of persons, HUF, joint family business or in any other form. Give particulars of your share in the business/ profession. In case of partnership, specify the share in the profit/losses of the partnership</p> <p>(iii) Number of employees</p>	

	<ul style="list-style-type: none"> (iv) Annual turnover/gross receipts (v) Gross Profit (vi) Net Income (vii) Income Tax (viii) Details and value of benefits in kind, perks or other remuneration e.g. provision of car, payment of accommodation etc (ix) Amount of regular monthly withdrawal or drawings 	
42.	<p><u>In case the business/ profession is carried on as a Partnership Firm/Company:</u></p> <ul style="list-style-type: none"> (i) Registered/Corporate Office of the firm/company (ii) Information and particulars with regard to your shareholding, involvement in the affairs and management of the firm/company (iii) Director's/ Partner's remuneration :- <ul style="list-style-type: none"> (a) Salary (b) Interest (c) Rent (d) Commission (e) Others (iv) List of all the bank accounts of the firm/company (v) Location of the statutory records and books of account of the firm/company (vi) List of immovable assets, land and building etc. of the firm/company. (vii) Number of workmen/employees (viii) Current value of your business interest(s) (ix) Current value of your business assets (x) List of directorships held, sitting fees, commission or any other remuneration (xi) Net worth of the company in which you are Director along with the number of shares held in the Company 	
43.	<p><u>Income from Other Sources:</u></p> <ul style="list-style-type: none"> (i) Agricultural Income 	

	(ii) Rent (iii) Interest on bank deposits and FDRs (iv) Interest on investments including deposits, NSC, IVP, KVP, Post Office schemes, PPF, loans etc. (v) Dividends (vi) Mutual Funds (vii) Annuities (viii) Lease of machinery, plant or furniture (ix) Sale of movable/ immovable assets (x) Gifts	
44.	Any other income not covered above	
45.	TOTAL INCOME (Give monthly income)	

PART V
STATEMENT OF EXPENDITURE

S. No.	Description	Amount (in Rs.)
46.	Housing	(i) Monthly rent
		(ii) Mortgage payment(s)
		(iii) Repairs & Maintenance
		(iv) Property tax
47.	Household expenditure	(i) Groceries/Food items/ Personal care/clothing
		(ii) Water
		(iii) Electricity
		(iv) Gas
		(v) Telephone/Mobile
		(vi) TV Cable/Set-top Box charges & Internet services
		(vii) Maintenance, replacement and repair of household items, appliances and kitchenware.

		viii) Telephone	
		(ix) Domestic full time/part time helper(s)	
		(x) Others (specify)	
48.	Maintenance of Dependents	(i) Parents	
		(ii) Children (as mentioned at serial no.39)	
		(iii) Others	
49.	Transport	(i) Private Transport	
		(a) Driver(s)	
		(b) Fuel	
		(c) Repair/Maintenance	
		(d) Insurance	
		(e) Loan repayment	
		(ii) Public Transport	
		(a) Bus	
		(b) Taxi	
		(c) Metro	
		(d) Auto	
50.	Medical expenditure	(i) Doctor's Charges	
		(ii) Medication	
		(iii) Hospital	
		(iv) Other medical expenditure	
		(v) Others (specify)	
51.	Insurance	(i) Life	
		(ii) Annuity	
		(iii) Householders	
		(iv) Medi-Claim	
52.	Entertainment	(i) Club	

	and recreation	(ii) Health Club	
		(iii) Gym	
53.	Holiday and vacations		
54.	Gifts		
55.	Legal/litigation expenses		
56.	Discharge of Liabilities	(i) Credit card(s) payment	
		(ii) Hire purchase/lease	
		(iii) Repayment of Loans	
		(a) House loan	
		(b) Car loan	
		(c) Personal loan	
		(d) Business loan	
		(e) Any other loan	
		(iv) Name of the lenders	
		(v) Mode of repayment	
		(vi) Installment amount	
	(vii) Other personal liabilities		
57.	Miscellaneous	(i) Newspapers, magazines, books	
		(ii) Religious contributions/ Charities	
		(iii) Others (specify)	
58.	Pocket Money/Allowance		
59.	Other expenditure (Not specified above)		
60.	TOTAL EXPENDITURE (Give monthly expenditure)		

PART - VI
STATEMENT OF ASSETS

S. No.	Assets	List of Assets			
		At the time of marriage	At the time of Separation	Present	Present Estimated Market Value
61.	<p><u>Real Estate Including</u></p> <p>(i) Land</p> <p>(ii) Built up properties</p> <p>(iii) Lease hold properties</p> <p>(iv) Agricultural land</p> <p>(v) Investment in real estate such as booking of plots, flats and other immovable properties in your name or in joint names.</p> <p>(vi) Other properties</p> <p>Note 1. : - List your interest in properties, including lease hold interest and mortgages, whether or not you are registered as owner.</p> <p>Note 2. : - Provide legal descriptions and indicate estimated market value of your interest without deducting encumbrances or costs of disposition. (Record encumbrances under debts.)</p>				

62.	<p><u>Joint Properties</u></p> <p>(i) Properties presented at or about the time of marriage, which belong jointly to both the husband and wife. Give the status of their possession.</p> <p>(ii) Other joint properties of the parties. Give the status of their possession.</p> <p>(iii) Whether any litigation pending with respect to the joint property? If so, give particulars.</p>				
63.	<p><u>Liquid Assets:</u></p> <p>(i) Details of all bank accounts including Current, Savings and Demat Accounts in your name, or joint name and balance in the said account</p> <p>(ii) Cash in Hand</p>		Account Number	Name of Bank	Current Balance
		(i)			
		(ii)			
		(iii)			
		(iv)			
64.	<p><u>Investments</u></p> <p>(i) Details of all investments you hold or, in which you have interest and their current value:</p> <p>a) FDRs, NSC, IVP, KVP, Post Office schemes, PPF etc.</p> <p>b) Deposits with Government and Non-Government entities</p>	Particulars		Current Value	

	<p>c) Stocks, shares, debentures, bonds, units and mutual funds, etc.</p> <p>d) Life and endowment policies and surrender value</p> <p>e) Loan given to friends, relatives and others</p> <p>f) Other investments not covered by above items</p>		
65.	<p><u>Pensions and Retirement Savings Plan</u></p> <p>Indicate name of institution where accounts are held, name and address of pension plan and pension details.</p>	Particulars	Maturity amount
66.	<p><u>Corporate/Business Interests</u></p> <p>List any interest you hold, directly or indirectly, in any corporation, unincorporated business, partnership, trust, joint venture and Association of Persons, Society etc.</p>	Particulars	Current value
67.	<p><u>Movable Assets</u></p> <p>(i) Motor Vehicles (List cars, motorcycles, scooters etc. along with their brand and registration number)</p> <p>(ii) Livestock</p> <p>(iii) Mobile phone(s)</p> <p>(iv) Computer/Laptop</p> <p>(v) Other electronic gadgets including I-pad etc.</p> <p>(vi) TV, Fridge, Air Conditioner, Microwave, Washing machine, etc.</p> <p>(vii) Other household and kitchen appliances</p> <p>(viii) Quantity of gold, silver and diamond jewellery</p> <p>(ix) Quantity of Silver Utensils</p>	Particulars	Current value

68.	<u>Intangible properties</u> Including patents, trademark, copyright design and goodwill and their value		
69.	<u>About disposal of properties</u> Particulars of properties (movable as well as immovable) sold/agreed to be sold between the date of marriage till the date of filing of this affidavit and the sale consideration received from the purchaser	Particulars	Present Estimated market value
70.	<u>Others</u> List anything else of value that you own, including precious metals, collections, works of art, jewellery or household items of high value. Include location of safety deposit lockers.	Particulars	Estimated current value

PART - VII
STATEMENT OF LIABILITIES

S. No.	Description	Particulars of Debts	Current Value
71.	<u>Secured debt(s)</u> List all mortgages, loans, and any other debts secured against an asset		
72.	<u>Unsecured Debt(s)</u> List all bank loans, personal loans, credits, overdrafts, credit cards and any other debts		
73.	<u>Other</u> List any other debts, including obligations that are relevant to a claim		

PART - VIII
GENERAL INFORMATION RELATING TO THE STATUS,
STANDARD OF LIVING AND LIFESTYLE

S. No.	Description	Particulars
74.	Particulars of residential accommodation where you are presently staying (in sq. feet)	
75.	Who is the owner of the residential accommodation? In case of rented accommodation, specify the monthly rent	
76.	Number of part-time/full time domestic helpers and their wages	
77.	Average monthly withdrawal from bank(s)	
78.	Mode of travel in city/outside city	
79.	Membership of clubs/health clubs/gyms, societies and other associations. Specify the membership fee and subscription	
80.	Particulars of credit/debit card(s), its limit and usage	
81.	Particulars of frequent flier cards	
82.	Frequency of foreign travel, business as well as personal	
83.	Category of hotels ordinarily used for stay, official as well as personal	
84.	Category of hospitals opted for medical treatment including type of rooms	
85.	Brand of vehicle, mobile and wrist watch, pen, sunglasses, wallet/bags.	
86.	Expenditure ordinarily incurred on family functions including birthday of the children	

87.	Expenditure ordinarily incurred on festivals	
88.	Expenditure incurred on marriage of family members	
89.	Status of the deponent and his/her family: - High - Upper Middle - Middle - Lower Middle - Low - Below poverty line	

PART - IX
DOCUMENTS RELATING TO ASSETS, INCOME AND EXPENDITURE

PART A
DOCUMENTS RELATING TO PERSONAL INFORMATION

S. No.	Description	
1.	Ration Card	
2.	Voter ID Card	
3.	Aadhar Card	
4.	Driving Licence	
5.	PAN Card	
6.	Passport	

PART B
DOCUMENTS RELATING TO INCOME, ASSETS AND LIABILITIES

S. No.	Description	Please Tick		
		Attached	Not Applicable	To follow
7.	Statement of Account of all bank accounts including current, savings and Demat accounts for last 3 years			

8.	Income Tax Return(s) along with Statement of Income and Annexures for last 3 years			
9.	<p><u>In case of Salaried Persons</u></p> <p>(i) Appointment letter along with salary structure at time of appointment.</p> <p>(ii) Last Salary Slip</p> <p>(iii) Forms 16, 16A, 12BA & 26AS</p> <p>(iv) Cost to Company Certificate and CIBIL Certificate, wherever applicable</p> <p>(v) Copies of TDS certificates</p>			
10.	<p><u>In case of self-employed persons</u></p> <p>(i) Balance Sheet and Profit & Loss Account</p> <p>(ii) Balance Sheet and Profit & Loss Account of the proprietorship firm, if the business is carried on in the name of a sole proprietorship concern</p> <p>(iii) Balance Sheet and Profit & Loss Account of the partnership firm, if the deponent is a partner in a firm along with the Schedule showing the distribution of partners' remuneration and share of profits/losses of the partnership firm and the copy of the partnership deed</p> <p>(iv) Balance Sheet and Profit & Loss Account of the Company in which the deponent is a</p>			

	<p>Director</p> <p>(v) Balance Sheet and Profit & Loss Account of the Association of Persons, HUF, Joint Family business or trust in which the deponent has share</p> <p>(vi) Copy of account of the deponent in the books of the business</p> <p>(vii) Copies of TDS certificates</p>			
11.	<p><u>In case of Income from other sources:</u></p> <p>(i) Lease Deed(s)/Rent Agreement(s) /Licence Agreement(s) in respect of the rental income</p> <p>(ii) Interest Certificate in respect of the interest income on deposits and investments</p> <p>(iii) Dividend Certificates in respect of dividend income</p> <p>(iv) Demat holding Statement</p> <p>(v) Sale Deed(s)/transfer documents in respect of the profit on sale of property/properties</p>			
12.	Other relevant documents relating to Income/Assets			
13.	Other relevant documents relating to liabilities			
<p>PART C</p> <p><u>DOCUMENTS RELATING TO EXPENDITURE</u></p>				
14.	<p>(i) Documents relating to the expenditure on education of children including tuition fees</p> <p>(ii) Rent and maintenance receipts</p> <p>(iii) Electricity, water, security and</p>			

	<p>gas bills</p> <p>(iv) Documents relating to the salary paid to the employees including domestic helper(s)</p> <p>(v) Documents relating to expenditure on conveyance</p> <p>(vi) Debit and Credit Card statements of all cards</p> <p>(vii) Frequent Flier's Card statements</p> <p>(viii) Mobile and landline phone bills</p> <p>(ix) Internet and TV cable/ Set - Top Box bills</p> <p>(x) Documents relating to the repayment of the loans</p> <p>(xi) PPF, EPF and other superannuation fund receipts</p> <p>(xii) Receipts of premium of insurance policies</p> <p>(xiii) Receipts of payments in respect of mutual funds</p> <p>(xiv) Documents relating to payment of interest on bank and other loans</p> <p>(xv) Documents relating to the payment of taxes, including Income Tax and Property Tax</p> <p>(xvi) Other relevant documents relating to Expenditure</p>			
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Declaration:

1. I solemnly declare and affirm that I have made full and accurate voluntary disclosure of my income, expenditure, assets and liabilities from all sources. I further declare and affirm that I have no assets, income, expenditure and liabilities other than set out in this affidavit.
2. I undertake to inform this Court immediately upon any material change in my employment, assets, income, expenditure or any other information included in this affidavit.
3. I understand that any false statement made in this affidavit may constitute an offence under Section 199 read with Sections 191 and 193 of the Indian Penal Code punishable with imprisonment upto seven years and fine, and Section 209 of Indian Penal Code punishable with imprisonment upto two years and fine. I have read and understood Sections 191, 193 199 and 209 of the Indian Penal Code.

DEPONENT

Verification:

Verified at _____ on this ____ day of _____ that the contents of the above affidavit relating to my assets, income and expenditure are true to my knowledge, no part of it is false and nothing material has been concealed therefrom, whereas the contents of the above affidavit relating to the assets, income and expenditure of my spouse are based on information believed to be true. I further verify that the copies of the documents filed along with the affidavit are true copies of the originals.

DEPONENT